

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NOS. 926 & 944 OF 2019

IN

A.NO. 138 OF 2019 & IA NO. 164 OF 2019

Dated : 8th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Adani Power Maharashtra Limited

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Ambuj Dixit
Mr. Lakshya S.

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER

IA No. 926 of 2019
(Application for early hearing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

IA No. 944 of 2019
(Application for transfer from Court-II to Court-I)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

IA No. 164 of 2019
(Application for exemption from filing certified copy of impugned order)

For the reason set out in the application, the IA is allowed.

A.NO. 138 OF 2019

List the matter on **06.08.2019**. In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson